

**GOVERNMENT OF INDIA
COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1636
ANSWERED ON:10.12.2004
COMPETITION COMMISSION
Ramadass Prof. M

Will the Minister of COMPANY AFFAIRS be pleased to state:

- (a) the composition and functions of competition Commission;
- (b) the differences in the objectives and functions of the Competition commission and the proposed National Manufacturing Competitiveness Council;
- (c) whether there is any mechanism to resolve the coordination aspects between these two bodies; and
- (d) if so, the details thereof?

Answer

MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA)

- (a) As per the Competition Act, 2002, the Competition Commission of India (CCI) shall consist of a Chairperson and not less than two and not more than ten other Members to be appointed by the Central Government. The Commission shall have duty to eliminate practices having adverse effect on competition, promote and sustain competition, protect the interests of consumers and ensure freedom of trade carried on by other participants, in markets in India.
- (b) While the Competition Commission of India is statutory body to carry out the functions under the Competition Act, 2002, the National Manufacturing Competitiveness Council (NMCC) shall advise the Government on industrial and sector specific initiatives that may be required for enhancing competitiveness of Indian industry.
- (c) & (d) The role of NMCC is to suggest measures, which will enable the Indian Industry to manage its affairs in a manner that makes it globally competitive; whereas the CCI is a statutory market regulator with the function of ensuring fair play in the market amongst the various competing entities. As the roles of NMCC and CCI are different, no coordination measures are perceived necessary at this stage.